

(17)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

RA No. 279/97 in
OA No. 2485/96

New Delhi this the 4th day of November, 1997.

Hon'ble Smt Lakshmi Swaminathan, Member(J)

Shri Tilak Ram
(Ex-Line Inspector),
R/O H.No.1/3986, Bhagwan Kheda,
Lodi Road, Shahdara, Delhi

..Applicant

vs

Union of India & Ors.

..Respondents

O R D E R (By circulation)

Hon'ble Smt Lakshmi Swaminathan, Member(J))

This application has been filed by the applicant for recalling and reviewing the impugned order dated 24.9.97 in OA 2485/96.

2. The Review Applicant has himself stated that the impugned judgment has been given after hearing the counsel for the parties, and the judgment is a reasoned one. The applicant has contended that the calculation of the respondents is erroneous and has tried to re-argue the case. According to him, the respondents have knowingly and unknowingly committed errors in the calculation and he had made an application dated 15.10.97 to the respondents pointing out the discrepancies in the calculations. Having regard to the provisions of Section 22(f) of the Administrative Tribunals Act, 1985 read with Order 47 Rule 1 CPC, none of the grounds taken in the Review Application warrants any review of the impugned order. In the circumstances the Review Application is dismissed.

Lakshmi Swaminathan
(Smt. Lakshmi Swaminathan)
Member(J)